

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELH**

Coram:

1. **Shri D.P. Sinha, Member**
2. **Shri G.S. Rajamani, Member**
3. **Shri K.N. Sinha, Member**

Petition No. 109/2000

In the matter of

Approval for payment of fees and charges to Regional Load Despatch Centres (RLDC) for undertaking load despatch function.

And in the matter of

Power Grid Corporation of India Ltd.

Petitioner

VS

Himachal Pradesh State Electricity Board & others

Respondents

ORDER

In the order dated 3.1.2001, the Commission had requested that CEA, after a proper study, should make appropriate recommendations to the Commission in regard to fees and charges payable by the constituents for operations of RLDCs. The staff of the Commission was also directed to prepare a base paper on escalation of O&M expenses of RLDCs.

2. The petition was heard on 14.8.2001. However, by that time neither the report from CEA was received nor the base paper finalised by the staff of the

Commission since certain details were still awaited from the petitioner and the matter was adjourned to 28-9-2001.

3. A detailed study report has now been received from CEA under its letter dated 24.9.2001. We direct that a copy of the report be sent to the petitioner who is directed to circulate it among the respondents within one week from its receipt, along with a copy of this order.

4. Also a copy of the base paper prepared by the staff of the Commission regarding annual escalation be also sent to the petitioner for circulation among the respondents, while sending copy of the CEA report.

5. The petitioner as also the respondents may file their replies/comments within 2 weeks of receipt of copy of the report and the staff paper. This petition may be listed for hearing on 31.10. 2001. In view of the above, the petition need not be listed for hearing on 28.9.2001.

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(G.S. RAJAMANI)
MEMBER

Sd/-
(D.P. SINHA)
MEMBER

New Delhi dated 25th September, 2001.